

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.595/97

DT. OF ORDER : 08-05-1997.

Between :-

P.Bulli Ratnam

... ... Applicant

And

1. Union of India, rep. by its Secretary & D.G.Posts, M/o Communications, Dept. of Posts, New Delhi - 110 001.
2. Chief Post Master General, AP Circle, Hyderabad-1.
3. Post Master General, VCA Region, Vijayawada - 520 002.
4. Sr.Superintendent, RMS 'Y' Division, Vijayawada-520 001.
5. Senior Superintendent, RMS 'V' Division, Visakhapatnam-16.

... ... Respondents

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Counsel for the Applicant : Shri B.S.A.Satyanarayana

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra prasad, Member (A)).

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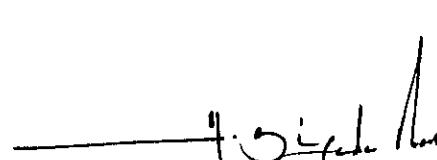
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(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

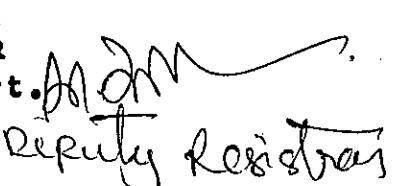
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Heard Shri BSA Satyanarayana, counsel for the applicant and Shri W.Satyanarayana for Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The questions arising in this O.A. have been examined in several cases in the past and certain directions have been issued. The facts of this case and the grievance of the applicant are similar to those in OA 481/92 disposed of on 24-2-95 and more recently in OA 261/97 dt.2-4-97. The directions issued in the above-mentioned OAs hold good for this O.A. as well. The respondents are therefore directed to fix the pay of the applicant under the provisions of ~~para~~ F.R.22(1)(a)(i). Consequential monetary benefits shall be calculated, drawn and disbursed to the applicant within 90 days from the date of receipt of a copy of this order.
3. Thus the O.A. is disposed of at the admission stage itself. No order as to costs.


(H.RAJENDRA PRASAD)
Member (A)

Dated: 8th May, 1997.
Dictated in Open Court.


Deputy Registrar.

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O.A.595/97

To:

1. The Secretary & D.G.Posts,
M/o Communications, Union of India,
Dept.of Posts, New Delhi-1,
2. The Chief Postmaster General,
A.P.Circle, Hyderabad-1.
3. The Postmaster General, VJA Region, Vijayawada-2.
4. The Sr. Supdt. & RMS, 'Y' Division, Vijayawada-1.
5. The Senior Superintendent, RMS, 'V' Division,
Visakhapatnam-16.
6. One copy to Mr. B.S.A. Satyanarayana, Advocate, CAT.Hyd.
7. One copy to Mr. N.R. Devraj, Sr.CGSC.CAT.Hyd.
8. One copy to Hon'ble Member(A) CAT.Hyd.
9. One copy to D.R.(A) CAT.Hyd.
10. One spare copy.

pvm.

8/16/97

THE COURT

1.

TYPED BY

CHECKED BY

COMPILED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 8 - 5 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

595/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

